

THE RECOVERY OF DEBTS DUE TO BANKS AND FINANCIAL INSTITUTIONS (AMENDMENT) ACT, 1995

No. 28 OF 1995

[8th September, 1995.]

An Act to amend the Recovery of Debts Due to Banks and Financial Institutions Act, 1993.

BE it enacted by Parliament in the Forty-sixth Year of the Republic of India as follows:—

1. This Act may be called the Recovery of Debts Due to Banks and Financial Institutions (Amendment) Act, 1995.

Short title.

51 of 1993

2. In section 6 of the Recovery of Debts Due to Banks and Financial Institutions Act, 1993 (hereinafter referred to as the principal Act), for the words "sixty years", the words "sixty-two years" shall be substituted.

Amendment of section 6.

3. In section 11 of the principal Act, for the words "sixty-two years", the words "sixty-five years" shall be substituted.

Amendment of section 11.